

1.[PARTE- THE NOMENCLATURES EMPLOYED FOR DIFFERENT TYPES
OF CASES IN THE HIGH COURT

1. The nomenclatures mentioned in rule 3 shall be employed for different types of cases being filed in the High Court.

2. These nomenclatures shall come into force from the date of their notification in the official Gazette.

3. (A) CIVIL PROCEEDINGS

(I) ORDINARY CIVIL PROCEEDINGS (HIGH COURT) (APPELLATE SIDE)		
	Nature of Proceedings	Abbreviated Form
1.	Civil Suit	: CS
2.	First Appeals :	
	(a) First Appeals from Judgment and Decree in Suit	: RFA
	(b) Cross Objections in First Appeal	: CO
	(c) First Appeal from order	: FAO
3.	Second Appeals:	
	(a) Second Appeal from Judgment and decree	: RSA
	(b) Appeal from Appellate Order	: SAO
	² [(c) Food Safety and Standards Act, 2006	: SAO (Food Safety)]
4.	Letters Patent Appeal or Special Appeal before Division Bench against Judgment or order of Single Judge in appeal or original Civil Proceeding	: LPA/Sp.A
5.	Revision Petition	: CRP
6.	Review Petition	: Review Petition
7.	Reference	: C.Ref.
8.	Execution Petition	: Ex.P.
9.	Execution First Appeal	: Ex. FA.
10.	Execution Second Appeal	: Ex. SA.
11.	Interlocutory applications in pending suits/Appeals	: IA

1. Chp-2, Part E added vide Correction Slip No. 107 Rules/II.D4 dated 08.05.2000.

2. Sr. No. 3(c) inserted vide Correction Slip No. 185 Rules/II.D4 dated 12.12.2019.

12.	Miscellaneous applications e.g. leave to sue as indigent person, restoration application, condonation of delay, etc.	:	CM. Appl.
13.	Transfer Petition under section 24 C.P.C.	:	Tr. P.(C)
(II) OTHER CIVIL PROCEEDINGS			
1.	Writ Petition Order Articles 226 and 227 of the Constitution	:	WP (C)
2.	Appeal before Division Bench against judgment or order of Single Judge in a Writ Petition	:	WA
3.	Petition for leave to appeal to Supreme Court	:	SCLP
4.	Proceedings under Companies Act (a) Original Petition (b) Application in pending proceeding (c) Matters transferred under section 446(3) (d) Appeals against judgments/orders in Company Petitions.	:	Co. Pet. Co. Appl. Co. case Co App.
5.	Proceeding under Banking Regulation Act.	:	Bkg. P.
6.	Matrimonial Cases (a) Suits / Petitions (b) References (c) Appeals (d) Revisions under Section 19 of the Family Courts Act ¹ [(e) Appeals under Section 19 of the Family Courts Act	:	Mat. Cas. Mat. Ref. Mat. App. RP (FAM.CT) APP (FAM.CT)]
7.	Testamentary and Interstate Cases (a) Testamentary cases e.g., Probate or Letters of Administration etc. (b) Intestate cases e.g. Succession Certificates, etc.	:	Test Cas. Intest Cas.

1. Added vide Correction Slip No. 135 Rules/II.D4 dated 13.07.2010.

8.	Petitions under Guardianship and Wards Act.	:	Gua. P.
9.	Land Acquisition Act: (a) Reference (b) Appeals	:	LA. Ref. LA. App.
10.	Rent Control Matters: (a) Original Suit/Petition (b) First Appeal (c) Second Appeal (d) Revision	:	RCC RCFA RCSA RC Rev.
11.	(a) Motor Accident Claims (b) Motor Accident Appeals	:	MAC MAC App.
12.	(a) Election Petitions (b) Appeals from Judgments in Election Petition	:	El. Pet. El. App.
13.	Proceedings under Insolvency Act: (a) Main Petition (b) Applications submitted after adjudication	:	IP (M) IP (Appl.)
14.	(a) Petitions under Indian Arbitration Act (b) Appeals under Indian Arbitration Act	:	Arb. P. Arb. A.
15.	(a) Reference under Insurance Act (b) Appeals under Insurance Act	:	Insurance Ref. Insurance App.
1&2 [15-A.	Omitted]		
16.	Contempt of Court Cases relating to Civil Contempt	:	Cont. Cas(c)
17.	Appeals against orders in Civil Contempt Matters	:	Cont. App (c)

1. Sr. No. 15-A was inserted vide Correction Slip No. 116 Rules/II.D4 dated 13.05.2005 as under:-
First Appeal against order under FEMA Act, 1999. First Appeal under Section 35 against order of Appellate Tribunal under Foreign Exchange Management Act, 1999. : FAO (Misc.)
2. Sr. No. 15-A Omitted vide Correction Slip No. 185 Rules/II.D.4 dated 12.12.2019, as the same is inserted at Sr. No. 10 under heading (III) Taxation Matter in Rule 3-A of this Chapter.

18.	First appeal against Judgments in Special Jurisdiction Cases	: MFA (name of act)
19.	Second appeals from judgments in miscellaneous cases	: MSA
20.	Special Jurisdiction cases assigned to High Court e.g. Trust Act, Lunacy Act, Trade & Merchandise Act, Trade Marks Act, Copyrights Act, Patent Act and other enactments	: SP. JC(Name the Act)
(III) TAXATION MATTERS:		
1.	Income Tax Act- (a) Reference under Section 256(1) (b) Application under Section 256(2)	: ITR : ITA
2.	Gift Tax Act/Wealth Tax Act/Estate Duty, Act.- (a) References to High Court (b) Application for direction to make a reference	: GTR/WTR/EDR : GTA/WTA/EDA
3.	(a) Reference under Customs Act (b) Reference under Central Excise Act ¹ [1(c) Tax Appeal (I.T.) 2(c) Tax Appeal (Wealth Tax Act/Gift Tax Act)]	: Cus. Ref. : CE. Ref. : T.A.(I.T.) : T.A.(W.T./G.T.)]
4.	Sales Tax Act- (a) Reference (b) Application for directions to make a reference (c) Revision	: ST. Ref. : ST. Appl. : ST. Ref.
² [4(A)	Value Added Tax:- (a) Reference (b) Application for direction to make a reference (c) Revision (d) Appeal	: VAT Ref. : VAT case : VAT Rev. : VAT Appeal]
5.	Other Tax Reference Cases	: OTR

1. Inserted vide Correction Slip No. 133 Rules/II.D4 dated 10.12.2009.

2. Inserted vide Correction Slip No. 130 Rules/II.D4 dated 22.10.2009.

6.	Other Tax Cases	:	OTC
7.	Other Tax Applications	:	OT Appl.
14]8.	The Prohibition of <i>Benami</i> Property Transactions Act, 1988	:	PBPT Appeal
9.	The Prevention of Money-laundering Act, 2002	:	PMLA Appeal
10.	Appeal under Section 35 of the Foreign Exchange Management Act, 1999 against any decision or order of Appellate Tribunal.	:	FEMA Appeal]
(IV) CIVIL ORIGINAL JURISDICTION OF THE HIGH COURTS			
1.	Civil Suits	:	CS (OS)
2.	First Appeal from judgments in original suits	:	FA (OS)
3.	Execution Application	:	Ex. Appl. (OS)
4.	Miscellaneous summons e.g. summons for judgment, Chamber summons	:	M.S. (S.J.C.S. and so on)
5.	Notice of motion	:	N.M.
6.	Admiralty Suits.	:	Adml. S.

(B) CRIMINAL PROCEEDINGS

1.	Original Trial	:	Crl. Tr.
2.	Appeal against judgment/Sentence	:	Crl. A.
3.	Confirmation case under section 366 Cr.P.C.	:	Death Sentence Ref.
4.	Revision	:	Crl. Rev. P.
5.	Reference	:	Crl. Ref.
6.	Application under Section 482 Cr. P.C.	:	Crl. M.C.
7.	Bail Application	:	Bail Appln.
8.	Other Miscellaneous Application	:	Cr. M. Appl.
9.	Petition under Article 226 for Writ of Habeas Corpus and other relief in relation to a Criminal Proceeding	:	W.P. (Crl.)
10.	Proceedings relating to criminal contempt	:	Cont. Cas. (Crl.)
11.	Appeals against orders in Criminal Contempt matters	:	Cont. App. (Crl.)
12.	Application for leave to appeal under Section 378 Cr.P.C. or under relevant corresponding proceedings	:	Crl. L.P.
13.	Transfer Petition for transfer a Criminal Proceeding	:	Tr. P.(Crl.)

Note: The different nomenclatures mentioned anywhere in the rules contained in the Rules and Orders of the Punjab High Court, Vol. V, shall stand changed/modified to the extent as contained in newly added Chapter-2(E).

1.1(C) COMMERCIAL DIVISION (SINGLE BENCH MATTER)

1.	Commercial Petition (Main)	:	Comm.Pet.(Main) }
2.	Civil Original (Commercial)	:	C.O. (Comm.)
3.	Arbitration Case (International Commercial Arbitration)	:	Arb. Case (Int. Comm. Arb.)
4.	Arbitration Case (Domestic Commercial)	:	Arb. Case (Domst. Comm.)
5.	Civil Revision (Commercial)	:	C.R. (Comm.)
6.	Commercial Petition (Miscellaneous)	:	Comm. Pet.(Misc.)
7.	Commercial Application (Miscellaneous)	:	Comm. Appl.(Misc.)
8.	Execution Petition (Commercial)	:	Exc. Pet. (Comm.)

(D) COMMERCIAL APPELLATE DIVISION (DIVISION BENCH MATTER)

1.	Regular First Appeal (Commercial)	:	R.F.A. (Comm.)
2.	First Appeal from Order(Commercial)	:	F.A.O. (Comm.)
3.	First Appeal from Order (Commercial Arbitration)	:	F.A.O. (Comm. Arb.)
4.	First Appeal from Order (International Commercial Arbitration)	:	F.A.O.(Int. Comm. Arb.)
5.	Execution First Appeal (Commercial)	:	E.F.A. (Comm.)
6.	Transfer Application (Commercial)	:	T.A. (Comm.)
7.	Commercial Appeal (Writ)	:	Comm. Appl. (Writ)
8.	Commercial Appeal (Miscellaneous)	:	Comm. Appl. (Misc.)

Disclaimer: The existence of nomenclature of any case herein above does not ipso facto authenticate the maintainability of the same.]

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1. Clauses 'C' and 'D' are added vide Correction Slip No. 164 Rules/II.D4 dated 06.07.2016.
 2. Sr.No.1 of Clause-C, amended vide Correction Slip No. 168 Rules/II.D4 dated 01.08.2017.